

(b) if so, the details thereof;

(c) whether it is also a fact that Government is also considering to give incentives to both bikes and cars which will run on electricity; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) No, Sir.

(b) This does not arise in view of the above answer.

(c) and (d) Under Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles (FAME-India) Scheme of the Government, demand incentives are being extended to all vehicle segments *i.e.* 2-Wheelers, 3-Wheelers Auto, Passenger 4-Wheelers Vehicles, Light Commercial Vehicles and Buses.

Retirement facilities for employees resigned from CPSEs

3076. SHRI K. R. ARJUNAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether it is a fact that the employees of Central Public Sector Enterprises who resign to join other unit of State run establishments will now be able to avail retirement benefits in continuation of existing services;

(b) whether it is also a fact that this has been made possible after the Department of Public Enterprises brought out clarification for employees resigning on the ground of technical ground; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) to (c) Department of Public Enterprises (DPE) issued OM No. W-02/0017/2014-DPE(WC) dated 01.02.2017 clarifying the term "Technical formality clause" as mentioned in point (xvi) of OM No. W-02/0017/2014-DPE (WC) dated 21.05.2014. This has no effect on the provisions of the OM dated 21.05.2014.

In term of para (vii) read with para (x) of Department of Public Enterprises (DPE)'s OM dated 21.05.2014, any employee resigning from service of CPSEs and joining another CPSE having broadly similar schemes of pension and post superannuation medical benefit the entire amount of employer's and employee's contribution along with interest accrued thereon would be transferred to such CPSE. The services rendered in CPSEs prior to resigning would also be counted for the schemes. Thus, these provisions are available even prior to issue of the OM dated 01.02.2017 on 'Technical formality'.